

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.79/MP/2023**

Subject : Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.04.2007.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Tata Power Company Limited (TPCL) and 7 Ors.

**Petition No.92/MP/2023 along with IA No.24/2023**

Subject : Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujarat Urja Vikas Nigam Limited *inter alia* against its deliberate non-compliance of directions as issued by this Central Commission through its Order dated 3.1.2023 in Petition No. 128/MP/2022.

Petitioner : Tata Power Company Limited (TPCL)

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 2 Ors.

Date of Hearing : **24.1.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Deepak Thakur, Advocate, TPCL  
Shri Adarsh Kumar, Advocate, TPCL

**Record of Proceedings**

At the outset, the learned counsel appearing on behalf of Tata Power Company Limited prayed for an adjournment in these matters on the grounds of non-availability of arguing counsel due to personal difficulty. The said request was not opposed to by the learned senior counsel and learned counsels appearing for the other side. Accordingly, these matters were adjourned.

2. The Petitions, along with the IAs therein, will be listed for the hearing on **12.2.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**